

[Shri A. K. Gopalan]

correct? If there is some proof that either the leaflet is written by some member of a particular party, or printed by some press belonging to a particular party then that charge is justified and he can certainly level it. But there is absolutely no proof that it comes from an organisation or from any member of that organisation. What are the reasons that he has brought forward? He has quoted certain opinions, certain paragraphs from some pamphlets or leaflets and said that from these opinions it can be said that they originated from a particular party. So, I take this opportunity to say again quite categorically that he has not been able to prove that it has emanated from any member of the Communist Party. I am only sorry that instead of giving proof to substantiate his charge, or confessing that he was convinced that the charge that he levelled was not justified, he went on quoting from pamphlets and levelled further charges by saying that the opinions expressed thereon resembled the views held by some members of the Communist Party. I once again deny the charge that these pamphlets have anything to do with the Communist Party.

Mr. Speaker: Both the statements are before the House now. Both of them have given their reasons for making their own inferences and reaching their own conclusions. The best I could do was to ask both of them to make their statements. Now, hon. Members can judge for themselves whether the grounds for their conclusions are justified for both of them or not.

Shri Lal Bahadur Shastri: With your permission, Sir, I only want to clear up one matter to which a reference was made by Shri Gopalan, namely, that I was convinced that this leaflet was not published by some members of the Communist Party. I never said that. What I said was that

I was prepared to accept his version if he said that this had not been published by the Communist Party or by the left wing of the Communist Party. I said, "You know much better than myself. I may be willing to accept your version." But I did tell him that there were many things, to which I have just now referred in my statement, which go to show that this kind of views are being propagated and that not one but a number of other leaflets have also been published. He said that he will be making a statement in the House and I suggested to them that there was no point in making any statement saying, "I have heard you and I have explained my point of view." Then, Shri Gopalan was somewhat insistent and I said, "If you want me to say that this particular pamphlet has no print line and that no names are there, I shall certainly say it publicly; I do not mind it, but if you raise the question in Parliament, in Lok Sabha, I shall have to make a fuller statement." So, they had agreed that they will not make any statement in the Lok Sabha.

Shri A. K. Gopalan: No, Sir.

Shri Lal Bahadur Shastri: But Shri Gopalan all of a sudden wrote to you. Therefore, in that context I have made that statement.

Mr. Speaker: Now these statements are before the House. That is all.

12.37 hrs.

APPROPRIATION (No. 2) BILL*

The Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise pay-

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ment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64."

The motion was adopted.

Shri Morarji Desai: Sir, I introduce † the Bill.

12.38 hrs.

FINANCE BILL

Mr. Speaker: The House will now take up the Finance Bill, 1963. As the House is aware, 14 hours have been allotted for all the stages of the Bill. I would like to take the sense of the House as to how these 14 hours should be distributed among the various stages of the Bill.

Shri Surendranath Dwivedy (Kendrapara): 12 hours and 2 hours.

An Hon. Member: 10 hours for general discussion and 4 hours for clause-by-clause consideration.

Shri Hari Vishnu Kamath (Hoshnabad): 11 hours are enough for general discussion. I suggest 11, 2 and 1.

An Hon. Member: 11 hours and 3 hours.

Mr. Speaker: I have no object to 11 hours for general discussion and 3 hours for the rest. The time-limit for speeches will, as usual, be 15 minutes for Members and upto 30 minutes for Leaders of Groups.

The Minister of Finance: (Shri Morarji Desai): Sir, I move*.

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1963-64, be taken into consideration."

The financial proposals in the Budget and in this Bill have been framed in the context of the grave threat to our national freedom from foreign aggression which has cast upon us a stupendous financial burden for building up and strengthening our country's defences and, at the same time, providing for the developmental needs of its economy. It is, therefore, inevitable that the financial proposals for this year should have some unusual features both in regard to the magnitude of the resources sought to be raised and the unorthodox lines adopted in certain directions in achieving the tremendous task of tapping and mobilising the financial resources of the nation.

The Finance Bill has been before the House for some time and during the general discussion on it, hon. Members have had the opportunity of scrutinising the proposals contained in it from various aspects and expressing their views regarding them. As it is but natural, diverse views have been expressed regarding some of these proposals in the Bill, particularly, because as I have said before, this year's proposals have some unusual features. I am, however, very glad to observe that the need for raising the quantum of financial resources budgeted has received unqualified approval of the House. I am also glad to see that there is a general measure of agreement regarding the justifiability of the specific proposals in the Finance Bill.

Sir, I am very grateful to the House for the views and suggestions made regarding the proposals in the Bill. I have very carefully considered the views expressed and the suggestions made in the matter, both in this House and outside. After examining all the points from various

†Introduced with the recommendation of the President.

*Moved with the recommendation of the President.